

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:4357  
ANSWERED ON:16.12.2009  
QUALITY OF INFORMATION UNDER RTI  
Dhruvanarayana Shri R.

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) the funds allocated and spent for effective implementation of RTI Act during 2009-10;
- (b) the percentage of women and men across the country who are aware of the RTI Act, separately;
- (c) whether a large percentage of citizens are dissatisfied with the quality of information provided;
- (d) if so, the details thereof; and
- (e) the remedial steps being taken to improve the mechanism of furnishing information to the applicant under RTI?

**Answer**

MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF EARTH SCIENCE; MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI PRITHVIRAJ CHAVAN)

- (a): A Budget Estimate of Rs. 14.16 crore has been made under the Centrally Sponsored Plan Scheme on "Strengthening, Capacity Building and Awareness Generation for effective implementation of the RTI" for the year 2009-10. Scheme is being implemented, inter alia, through State Information Commissions, State Administrative Training Institutes and Central Government Agencies. Till 11.12.2009, a sum of about Rs. 3.63 crore has been spent. Financial proposals for utilizing additional funds are under examination/approval.
- (b) An independent study on the basis of sample survey has pointed out that 12% of the women and 26% of men were aware of RTI Act.
- (c) & (d): The study has pointed out that more than 75% of the citizens were dissatisfied with the quality of information provided to them.
- (e): The Government is imparting training to public information officers, first appellate authorities and other stakeholders. It has issued several memoranda clarifying various provisions of the Act and has published five guides on the Right to Information Act.